

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



**IA 296 of 2018 in
C.P. (I.B) No. 196/12/NCLT/AHM/2017**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2018**

Name of the Company: Nimai Shah, IRP.
V/s.
J.J. Plastalloys Pvt. Ltd.

Section of the Companies Act: Section 12 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SANDIP SOLANKI	ADV.	Petitioner	
2.	NIMAI SHAH	RP <u>ORDER</u>	Petitioner	

Advocate Mr. Sandip Solanki is present for Petitioner. RP Ms. Nimai Shah is present for the Petitioner.

The Learned lawyer appearing on behalf of the RP as well as RP is personally present along with the copy of the resolution dated 21.07.2018 which is filed in compliance of the order dated 16.08.2018.

The instant application is filed under section 12 of the Insolvency and Bankruptcy Code, 2016 with a prayer to extend the 90 days beyond the period of 180 days for Corporate Insolvency Resolution Process.

It is informed that a statutory period of 180 days is going to expire on 30.08.2018 and the instant application was filed on 08.08.2018.

Heard the arguments of the learned Counsel for the Applicant.



On perusal of the record, it is found that COC in its 4th meeting held on 21.07.2018 has passed a resolution to seek extension of time and has duly authorised the RP for the same, during the CIRP process. The above stated fact is reflected in paragraph no 9 of the resolution dated 21.07.2018.


Considering the aforesaid reasons as mentioned in the pleading of the application, we being adjudicating Authority are of the view that sufficient reasons are shown for seeking extension of the period of the CIRP in respect of Corporate Debtor. Hence, prayer for extension of the CIRP period of 90 days beyond 180 days is hereby granted.

Accordingly, the IA No. 296/2018 is allowed and stands disposed of.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 29th day of August, 2018



HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL